

available for Control of Malaria have been received from Maharashtra State from time to time. These proposals are at various stages of consideration within the ambit of the Malaria Eradication Programme.

[English]

### Blood Bank

2941. DR. K. D. JESWANI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased state:

(a) the number of approved blood banks functioning at present in the country, State-wise;

(b) whether the approved blood banks are assisted by the Government under the AIDS control programmes;

(c) if so, in what manner;

(d) the number of approved blood bank centres functioning in Gujarat; and

(e) the amount of assistance provided to these blood banks during the last two years?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA): (a) A statement is enclosed.

(b) and (c). Under the National AIDS Control Programme, currently under implementation, all the 608 blood banks in public sector, to be modernized, have been receiving cash and commodity assistance.

(d) There are 114 Licensed blood banks functioning in Gujarat.

(e) Rs. 48.56 lakh.

### STATEMENT

#### Statement of Blood Banks

S. No.	Name of the State	No. of Licensed		No. of Unlicensed		Total
		Govt.	Pvt.	Govt.	Pvt.	
1	2	3	4	5	6	7
1.	Andaman Island	1	-	-	-	1
2.	Arunachal Pradesh	-	-	2	-	2
3.	Andhra Pradesh	6	48	39	-	93
4.	Assam	-	-	6	-	6
5.	Bihar	23	20	-	-	43
6.	Chandigarh Admn.	1	-	-	-	1
7.	Delhi Admn.	15	14	-	-	29
8.	Dadhra Nagar Haweli	-	-	-	-	-
9.	Daman & Diu	-	-	-	-	-
10.	Gujarat	46	68	-	-	114

1	2	3	4	5	6	7
11.	Goa	3	3	-	-	6
12.	Haryana	12	-	2	-	14
13.	H.P.	3	-	8	-	11
14.	J & K	-	-	3	-	3
15.	Kerala	7	28	30	11*	76
16.	Lakshadweep	-	-	-	-	-
17.	Kernataka	4	46	29	-	79
18.	Maharashtra	68	121	-	-	189
19.	Meghalaya	3	-	-	-	3
20.	Madhya Pradesh	4	17	17	-	38
21.	Mizoram	2	-	1	-	3
22.	Manipur	2	-	-	-	2
23.	Nagaland	-	-	-	-	-
24.	Orissa	8	13	-	20 <sup>(Red 41 cross)</sup>	41
25.	Punjab	16	7	26	-	49
26.	Rajasthan	4	-	31	-	35
27.	Sikkim	1	-	1	-	2
28.	Tamilnadu	44	61	43	-	148
29.	Tripura	-	-	-	1	1
30.	Uttar Pradesh	2	33	-	-	35
31.	West Bengal	53	23	12	-	88
32.	Pondicherry	2	-	-	-	2
			Govt.	Pvt.	Total	

Total Number of Licensed

Blood Bank 330 502 832

Total No. of Unlicensed

Blood Banks 251 31 (20 red Cross) 282

Total No. of Blood Banks 1114

Previously Unlicensed 342

Now unlicensed 25.312

\* (Emergency Transfusion Centres in Pvt. Hospital)

### Company Law Board

2942. SHRI M. G. REDDY: Will the PRIME MINISTER be pleased to state:

(a) whether attention of the Government has been drawn to the news item appearing in 'The Business Standard' dated July 21, 1995 under the captioned "Audit finds ITC loss understated by 20 crores";

(b) whether the Company Law Board has sought details of the accounting system being maintained by the Company;

(c) if so, whether any notice has been given to the company by the Board;

(d) if not, the reasons therefor; and

(e) the punitive measures/steps proposed to be taken against the company?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ): (a) Yes, Sir;

(b) to (d). No Sir. The Company Law Board does not *suo moto* ask for details of accounting system of companies.

(e) The balance sheet and the profit and loss account of the company has not so far been approved in the Annual General Meeting and has not been filed with the Registrar of Companies.

#### Complaints Against IAS Officers

2943. DR. MUMTAZ ANSARI: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have received any complaints of corruption and malpractices by various I.A.S. Officers during the last six months;

(b) if so, the details thereof;

(c) whether the Government conducted any inquiry in this regard;

(d) if so, the outcome thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA) : (a) to (b). Officers belonging to the Indian Administrative Service serve both in connection with the affairs of the State Government and the Central Government. The respective Governments in whose affairs these officers are serving for the time being are fully competent to look into the complaints received against these officers and take further action if required, in accordance with the All India Services (Discipline & Appeal) Rules, 1969. The information relating to the complaints received by the State Governments and action taken thereon is not required to be centrally monitored. In the Central Government, complaints received against IAS Officers serving in a Ministry/Department are looked into as per the provisions of the Vigilance Manual by the administrative Ministry to determine as to whether a *prima facie* case exists, as the responsibility for maintaining the purity, integrity and efficiency of the administration vests in the Secretary of the Ministry/Department and Head of the Organisation. This information is not required to be centrally monitored by this Department. During the last 6 months, 18 complaints of

corruption and malpractices by various I.A.S. Officers serving in the Central Government were received in this Department. These were sent to the concerned administrative Ministries/Departments for verification in terms of the Vigilance Manual of these, 3 complaints were closed after verification as the allegations contained therein were found to be unsubstantiated.

(e) Does not arise.

#### Wind Farm

2944. SHRI MANORANJAN BHAKTA: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have set up any wind farms in Andaman & Nicobar Islands;

(b) if so, the quantum of wind energy tapped so far; and

(c) the future proposals in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR) : (a) to (c). The wind resources assessment is being carried out in the Andman & Nicobar Islands to identify sites suitable for wind power generation. Setting up of wind power projects would depend upon identification of suitable sites.

#### Alloy for Retro Rocket

2945. SHRI MANIKRAO HODLYA GAVIT: Will the PRIME MINISTER be pleased to state:

(a) whether India is importing alloy for the production of Retro Rocket;

(b) if so, the details thereof;

(c) whether this alloy has recently been produced indigenously by the Nuclear Fuel Complex Hyderabad; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI): (a) Yes, Sir.

(b) Presently, high strength steel sheets used for retro rocket motor cases are being imported. Indigenisation efforts are on to replace this material.

(c) and (d). Nuclear Fuel Complex has recently developed a special alloy for an INSAT spacecraft thruster, which is undergoing user qualification testing.